

**Shri T. B. Vittal Rao (Khammam)**  
Has no time limit been fixed?

**Mr. Speaker:** No time limit can be fixed

**Shri T. B. Vittal Rao:** Can we know whether we can have it before the Demands relating to the Commerce and Industry Ministry are discussed here? Otherwise, we will have to raise another discussion

**Shri Morarji Desai:** They will have it before that time

#### PAPERS LAID ON THE TABLE

##### SLUM AREAS (IMPROVEMENT AND CLEARANCE) RULES

The Minister of Health (**Shri Karmarkar**): Sir, I beg to relay on the Table under sub-section (3) of section 40 of the Slum Areas (Improvement and Clearance) Act, 1956, a copy of the Slum Areas (Improvement and Clearance) Rules, 1957 [Placed in Library See No S-133/57]

##### NOTIFICATIONS UNDER SEA CUSTOMS ACT

The Deputy Minister of Finance (**Shri B R Bhagat**): Sir, I beg to lay on the Table a copy of each of the following notifications, under sub-

section (4) of section 43B of the Sea Customs Act, 1878 —

- (1) SRO 2177, dated the 1st July, 1957, making certain amendment to the Customs Duties Drawback (Artificial Silk) Rules, 1954 [Placed in Library See No S-135/57]
- (2) SRO 2249, dated the 6th July, 1957, containing Customs Duties Drawback (Potassium Citrate) Rules, 1957 [Placed in Library See No S-134/57]

#### COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

##### SECOND REPORT

**Sardar Hukam Singh (Bhatinda):** Sir, I beg to present the Second Report of the Committee on Private Members' Bills and Resolutions

#### PETITION

**Secretary:** Sir, under rule 167 of the Rules of Procedure and Conduct of Business in Lok Sabha, I have to report that a petition as per statement laid on the Table has been received in respect of **Shri Bibhuti Mishra's** Resolution moved in Lok Sabha on the 19th July, 1957

#### STATEMENT

Petition in respect of **Shri Bibhuti Mishra's** Resolution moved in Lok Sabha on the 19th July 1957 regarding discontinuance of grant of scholarships to students on community basis

Petition No	Number of signatories	District of town	State
7	1	Chandragiri, Chittoor District	Andhra State

#### STATEMENT RE AIR FRANCE INCIDENT

The Minister of State in the Ministry of Transport and Communications (**Shri Humayun Kabir**): Sir, with your permission, I beg to make the

following statement regarding the Air France incident

A report was published in some daily newspapers on the 4th and 5th of June, 1957, that an Indian lady and

[Shri Humayun Kabir]

her children had not been allowed to travel by Air France service on which they were duly booked. Enquiries were immediately instituted by the Director General of Civil Aviation from the Airport authorities and Air France.

The enquiries indicate that on 24th May, 1957, passages were booked for London for Shrimati Chanan Kaur and her four sons by Air France service leaving Delhi on the early morning of 26th May, 1957. It is stated that the party reported at the Connaught Place Booking Office of Air France on the evening of the 25th May, 1957. Air France have reported that they advised the passengers to postpone their journey as the children's clothes were dirty and likely to cause discomfort to other passengers. The passenger coach accordingly left the City office for the Airport without Shrimati Chanan Kaur and her children.

Shrimati Chanan Kaur and her family left for London by a KLM service on 27th May, 1957.

Air France have explained that the action they took in advising Shrimati Chanan Kaur to postpone her journey was in accordance with their conditions of carriage and it was with great reluctance that they took this decision in the interest of other passengers. They have also produced photostat copies of letters sent to them by Shrimati Chanan Kaur and her husband, Piara Singh, stating that the latter have neither any complaint nor any claims against Air France. They, i.e., Air France, have regretted that their action has led to some misunderstanding and have further expressed their deep regret at the occurrence, which is the first of its kind in the course of their service of 33 years in India. They have also mentioned that their endeavour has always been to serve their clients to their entire satisfaction and assured that this will remain their first objective in all their future dealings.

## ELECTION TO COMMITTEES

### INDIAN COUNCIL OF MEDICAL RESEARCH

**The Minister of Health (Shri Karmarkar):** Sir, I beg to move:

"That in pursuance of items (xiii) and (xiv) of rule 24 of the Rules and Regulations of the Indian Council of Medical Research, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Governing Body of the Indian Council of Medical Research."

**Mr. Speaker:** The question is:

"That in pursuance of items (xiii) and (xiv) of rule 24 of the Rules and Regulations of the Indian Council of Medical Research, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct two members from among themselves to serve as members of the Governing Body of the Indian Council of Medical Research."

*The motion was adopted.*

### CENTRAL INSTITUTE OF RESEARCH IN INDIGENOUS SYSTEM OF MEDICINE, JAMNAGAR

**Shri Karmarkar:** Sir, I beg to move:

"That in pursuance of item (7) of Rule 4 of the Rules and Regulations of the Central Institute of Research in Indigenous Systems of Medicine, Jamnagar, the Members of Lok Sabha do proceed to elect, in such manner as the Speaker, may direct, one Member from among themselves to serve as a member of the Governing Body of the Central Institute of Research in Indigenous Systems of Medicine, Jamnagar."